

15,00 hrs.

**SALARIES AND ALLOWANCES
OF MINISTERS BILL***

SHRI N. DANDEKER (Jamnagar) : Sir, I beg to move for leave to introduce a Bill to consolidate and amend the law relating to the salaries and allowances of Ministers.

MR. CHAIRMAN : Motion moved :

"That leave be granted to introduce a Bill to consolidate and amend the law relating to the salaries and allowances of Ministers."

SHRI S. M. BANERJEE (Kanpur) : I want to oppose this Bill though my hon. friends, Sarvashri Dandekar and Masani, have tried to bring forward a Bill which restricts the pay and allowances of Ministers. There are three sort of Ministers at present—Deputy Ministers, Ministers of State and Cabinet Ministers; that is, the mini, the midi and the maxi. What is suggested by them is Rs. 2,200 in respect of a Minister and Rs. 1,600 in respect of a Deputy Minister, Rs. 500 as salaries and allowances of gardeners, watchmen and sweeper and Rs. 300 for electricity, water and telephone for both Ministers and Deputy Ministers.

MR. CHAIRMAN : I would request you not to go into details.

SHRI S. M. BANERJEE : I have to tell you why I oppose it.

SHRI BAI RAJ MADHOK (South Delhi) : He cannot go into the merits for opposing the Bill at the introduction stage.

SHRI S. M. BANERJEE : I have seen the statement issued by Shri Dandekar that a Minister is spending nearly Rs. 48,000 or something like that a month. But we are of the opinion that the Minister should not get more than Rs. 1,000 a month, which is much more than the income of many of our people. Such a Bill should not be brought which gives licence to a Minister to spend Rs. 500 a month on gardeners etc., and Rs. 300 a

month on electricity etc. Therefore I oppose this Bill. I want a Bill to be brought restricting the Minister's salary to Rs. 1,000 a month.

SHRI N. DANDEKER : In the first place, I have not yet moved the Bill; I am asking for permission to introduce the Bill. Whether a debate of this kind is relevant even at this stage is for you to decide.

Secondly, I will be perfectly willing to consider at the appropriate stage any amendments which Shri Banerjee may wish to move as regards the amount of salary and allowances. I have stated that the main objective is that the take-home pay of Ministers should be no less after this Bill is passed than it is at present under the present Act and also no more. At the appropriate stage I will be only too glad to consider any amendment which Shri Banerjee and all his friends of one persuasion or the other may wish to offer.

SHRI S. M. BANERJEE : Thank you.

MR. CHAIRMAN : The question is :

"That leave be granted to introduce a Bill to consolidate and amend the law relating to the salaries and allowances of Ministers."

The motion was adopted.

SHRI N. DANDEKER : I introduced the Bill.

MR. CHAIRMAN : Shri Nath Pai—Absent.

15,05 hrs.

STOCK EXCHANGE (REPRESENTATION OF EMPLOYEES ON GOVERNING BODY) BILL*

श्री जार्ज फरनेश्वोज (बम्बई-दक्षिण) : मैं प्रस्ताव करता हूँ कि देश के स्टॉक एक्सचेंजों के शासी निकायों में उन के कर्मचारियों

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*Introduced with the recommendation of the President.